

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3355  
ANSWERED ON:12.05.2006  
PROPERTY CONVERSION LAW  
Kharventhan Shri Salarapatty Kuppusamy

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government has recently changed the property conversion laws;
- (b) if so, the details thereof; and
- (c) its impact of this on the property holders in the country?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a)&(b): The Government has decided to modify the existing conversion scheme allowing, inter alia, conversion of such properties to freehold, which are transferred through regular sale deeds after recovery of conversion fee plus surcharge @ 33-1/3%, multi-storeyed group housing residential/commercial flats, subject to certain conditions, allotment of properties sold through auction on freehold basis, etc. A detailed order in this regard is under issue.

(c): Since these modifications are applicable to properties located in Delhi, it will not impact properties outside Delhi. It is premature to assess impact, if any, on property holders in Delhi.